Report (1981-82) of the Oil India Limited Dulijana (Assam) and related papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF PETROLEUM IN THE MINISTRY OF ENERGY (SHRI GARGI SHANKAR MISHRA): Sir, the beg to lay of the Table:—

I. A copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companis Act, 1956:—

(i) Twenty-third Annual Report and Accounts of the Oil India Limited, Dulijana (Assam), for the year 1981-82, together with the Auditors' Report on the Accounts and he comment's of the Comptroller and Auditor General of India thereon.

(ii) Review by Government on the working of the Company.

II. Statement (in English and Hindi) giving reasons for the delay i_n laying the documents mentioned at I above.

[Placed in Library. See No. LT-6929] 83 for (I) and (II)].

L Report and Accounts (1982) of the General Insurance Corporation of India, Bombay and related papers.

U. Report and Accounts (1982) of the New India Assurance Company Limited Bombay and related papers,

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PAT-TABHI RAMA RAO): Sir, I beg to lay on the Table a copy each (in English and Hindi) of the following papers, under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) (a) Eleventh Annual Report and Accounts of the General Thistirance Corporation of India, Bombay, for the year ended the 31st December, 1982, together with Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-6966/ 83 for (a) and (b)]. (ii) (a) Sixty-fourth Annual Report and Accounts of the New India Assurance Company Limited, Bombay, for the year ended the 31st December, 1982, together with the Auditors' Report on the Accounts and the comments of the Comptroller and Auditor General of India thereon.

(b) Statement by Government accepting the above Report.

[Placed in Library. See No. LT-6903/83 for (a) and (b).]

Notifications of the Ministry of Finance Department of Revenue)

SHRI PATTABHI RAMA RAO: Sir, l also beg to lay on the Table:---

I. A copy each (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notifications G.S.R. Nos. 618(E) to 620(E), dated the 9th August, 1983, under section 159 of the Customs Act, 1962, alongwith explanatory memoranda on the Notifications. [Placed in Library. See No. LT --6901/83].

II. I. A copy (in English and Hindi) of the Ministry of Finance (Department of Revenue) Notification G.S.R. No. 624(E), dated the 12th August, 1983, alongwith an explanatory Memorandum thereon. [Placed in Library, See No. LT-6902/83].

Drug (Prices Control) (Third Amendment) Order, 1983.

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FER-TILIZERS (SHRI R. C. RATH): Sir, 1 beg to lay on the Table, under sub-section (6) of section 3 of the Essential Commodities Act, 1955, a copy (in English and Hindi) of the Ministry of Chemicals and Fertilizers Notifications S.O. No. 556(E), dated the 4th August, 1983, publishing the Drugs (Prices Control) (Third Amendment) Order, 1983. [Placed in Library. See No. LT-6872]83].

I. Coal Mines Provident Fund (Amendment) Scheme, 1983.

HAndhra Pradesh Coal mines Provident Fund (Amendment) Scheme, 1983.

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III. Rajasthan Coal-Mines Provident Fund (Amendment) Scheme, 1983.

THE MINISTER OF STATE IN THE DEPARTMENT OF COAL IN THE MI-NISTRY OF ENERGY (SHRI DALBIR SINGH): Sir, I beg to lay on the Table under section 7A of the Coal Mines Provident Fund and Miscellaneous Provisions Act, 1948, a copy each (in English and Hindi) of the following Notifications of the Ministry of Energy (Department of Coal):-

(i) G.S.R. No. 513, dated the 16th July, 1983, publishing the Coal Mines Provident Fund (Amendment) Scheme, 1983.

(ii) G.S.R. No. 514, dated the 16th July, 1983, publishing the Andhra Pradesh Coal Mines Provident Fund (Amendment) Scheme, 1983.

(iii) G.S.R. No. 515, dated the 16th July, 1983, publishing the Rajasthan Coa₁ Mine₈ Provident Fund (Amendment) Scheme, 1983.

[Placed in Library. See No. LT-6932[83 for (i) to (ii)].

LEAVE OF ABSENCE TO SHRI SANTOSH MITRA

MR. DEPUTY CHAIRMAN: I have to inform Members that Chairman has received the following letter dated the 19th August, 1983 from Shri Santosh Mitra:—

"Since I have been admitted to the All India Institute of Medical Sciences Hospital in Delhi on 18-8-1983, I shall not be able to attend the current Session for the rest of the days. Please, therefore, condone my absence."

Is it the pleasure of the House that permission be granted to Shri Santosh Mifra for remaining absent from the meetings of the House during the rest of the current Session?

(Na hon. Member dissented)

MR. DEPUTY CHAIRMAN: Permission to remain absent is granted, and we wish that he should recover as soon a_s possible.

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PERSONAL EXPLANATION BY SHRI ERA SEZHIYAN RC. HIS DETENTION OF MADRAS

SHRI ERA SEZHIYAN (Tamil Nadu): Sir, I had sought your permission to raise a matter and make a personal statement for your consideration and for the consideration of the House. According to the proceedings of this House, on 19th a reference was made by Dr. Siddhu and Shri A. G. Kulkarni and others about my arrest at Madras, and about that, there have been some observations made. I want to put the record straight.

According to a resolution passed by the Tamil Nadu State Executive Committee of the Janata Party, we were to picket before the Central Government offices especially before the Post and Telegraph offices on the 18th August. Accordingly, on the 18th morning, myself and about 200 members of the Janata Party were preparing to picket before the Post and Telegraph office at Ana Salai to register our condemnation against the horrid atrocities perpetrated aginst the Tamils in Sri Lanka and also against the delay and failure on the part of the Central Government to give necessary and adequate protection to them. Sir, at about 10 AM, when we were assembling there, the Deputy Commissioner of Police of that area met me and asked me about my intention. I clearly told him that we are going to picket and he said, in that event, we would be arrested. I said, we are prepared and that we have come for that purpose. At about 10.30 AM, when were preparing to make a march We from there, when, myself, along with Mr. Jabamani, President of the Tamil Nadu unit of the Janata Party, Mr. Arumugaswamy, General Secretary and Mr. K. S. Narayanan INTUC leader and about 200 others were about to proceed to the post office, the police vans stationed nearby were brought and the police officer asked us to get into the vans. Immediately, I asked him 'Am I arrested'? He said, 'Yes. I asked him, under what section. He said that this would be intimat. ed at the police station. Then, we were taken to the office of the Commissioner of Police. For about fifteen minutes, we were detained there. Later on, we were put